

11780/K4



THE HIGH COURT OF KERALA

Kochi - 682031

No. D3-91499/2014

Dated - 15/10/2014

OFFICIAL MEMORANDUM

Sub:- Complaints against members of Subordinate Judiciary - Guidelines on procedure to be followed by the High Courts - instructions from the Honourable The Chief Justice of India - Regarding.

Ref:- Letter D.O.No.CJI/CC/Comp/2014/1405 from the Honourable Chief Justice of India dated 03/10/2014

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The Honourable The Chief Justice of India has expressed concern about large number of complaints being received in the High Courts against the members of Subordinate Judiciary. In this context, His Lordship has issued the following guidelines to be followed by all the High Courts for the sake of uniformity in procedure while dealing with such complaints viz:-

- A. The complaint making allegations against members of the Subordinate Judiciary in the States should not be entertained and no action should be taken thereon, unless it is accompanied by a duly sworn Affidavit and verifiable material to substantiate the allegations made therein.
- B. If action on such complaint meeting the above requirement is deemed necessary authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by The Chief Justice of the High Court.
- C. If the above requirements are not complied with, the complaint should be filed/lodged without taking any steps thereon.

*Refer
Presented DJ
17-10-14*

*Circulate to all
Judicial officers, Bar Assn
etc. Publish
in the gazette
et*

p.t.o.

12285
12252
26/10/14
With a view to give wide publicity to the above guidelines, the Honourable the Chief Justice of India has deemed it appropriate to circulate the same to all the Subordinate Courts.

Hence, all the District Judges, and Chief Judicial Magistrates of the State are directed to circulate the above guidelines to all the Judicial Officers and Bar Associations and exhibit the same in the notice boards in their district for information.

(By Order)

[Handwritten Signature]
N. ANILKUMAR

Registrar (Subordinate Judiciary)

To

All District Judges.
All Chief Judicial Magistrates.

Note: Reply, if any, shall be addressed to the Registrar (Subordinate Judiciary) or can also be sent to fax No: 0484-25624

15/10/14 Endt. on A1-11780/14 dtd 24-10-2014, DISTRICT COURT THALASSERY.

Copy Communicated to all Courts and Bar Associations in this district. They are requested to circulate the above guidelines to their Staff and members of the bar and exhibit the same in the notice boards concerned. One Copy to KJSO, Thalassery & 1 Copy for Circulation.



Sd/-
District Judge
[Signature]
By Order

[Signature]
Sheristadar
24-10-14
[Signature]

DESPATCHED
24/10/14
Despatched